

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-120 (ND)/2016

IN THE MATTER OF:

Vijay Kumar Gupta & Ors.

.... Applicant/petitioners

Vs.

M/s. S.R. Cottex Pvt. Ltd.

.... Respondent

Order under Section 241/242 of the Companies Act

Order delivered on 31.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Naveen Dahiya, Mr. Karan Malhotra,
Advocates

For the Respondent : Mr. Aditya Pratap Singh in person

ORDER

Mr. Aditya Pratap Singh was issued bailable warrants by this Tribunal and the DCP, Delhi duly executed the same and two sureties had also supplied the bail bond. The bail bond is intact as Mr. Aditya Pratap Singh has not discharged the liability as per the order dated 6th February, 2017 passed by the Hon'ble Company Law Appellate Tribunal. The liability shall be discharged on or before 17th September, 2017.

List the matter on 18th September, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

31.08.2017
V. Sethi